

Tribal Population

†2064. SHRI RAM NATH THAKUR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the State-wise details of the total tribal population in the country;
- (b) whether Government has ever paid attention towards the population of such people who are still cutting and selling woods from jungles for their livelihood;
- (c) whether Government also proposes to connect the children of such people with education who are living in tents on roadsides in the capital city of Delhi; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Based on Census 2011, State-wise details of population of Scheduled Tribes (ST) are given in the Statement (*See below*).

(b) The Ministry of Tribal Affairs administers two special area programmes namely Special Central Assistance (SCA) to Tribal Sub Plan (TSP) and Grants under Article 275 (1) of the Constitution wherein funds are provided to 23 States and 27 States, respectively. Under these programmes this Ministry supplements the State Tribal Sub Plan as an additive for undertaking various tribal development initiatives and for raising the level of administration in Scheduled Areas with an aim to boost the economic and social status of tribal people. Besides, this Ministry has launched a new Central Sector Scheme 'Van Bandhu Kalyan Yojana (VKY)' during 2014-15. The VKY has been adopted as a strategic process to ensure effective utilization of available financial resources under Tribal Sub-Plan (TSP). This process envisages to ensure delivery of goods and services to the tribal population across the country while striking at the critical gaps in the sectors of Housing, Livelihood, Health and Sanitation, Drinking Water, Agriculture & Irrigation, Electricity, Education, Skill Development, etc. in a targeted manner through appropriate institutional mechanism.

Further, this Ministry has introduced from the year 2013-14, a centrally sponsored scheme of 'Mechanism for marketing of Minor Forest Produce (MFP) through Minimum Support Price (MSP) and Development of Value Chain for MFP' as a measure of social safety for MFP gatherers who are primarily member of Scheduled Tribes. The scheme has been initially implemented in States having areas under V Schedule of the Indian constitution for non-nationalized and abundantly available items out of 12 MFP namely (i) Tendu, (ii) Bamboo, (iii) Mahua Seed, (iv) Sal Leaf, (v) Sal

† Original notice of the question was received in Hindi.

Seed, (vi) Lac, (vii) Chironjee, (viii) Wild Honey, (ix) Myrobalan, (x) Tamarind, (xi) Gums (Gum Karaya) and (xii) Karang. In order to ensure fair returns to the MFP collectors on a long term basis, MFP market information system has been developed. In this regard an advance information and communication technology based system (MFPNET) have been established for speedy collection and dissemination of market information.

(c) and (d) There are no notified Scheduled Tribes in the National Capital Territory (NCT) of Delhi. However, as informed by the Department for the Welfare of SC/ST/OBC/Minorities, Government of NCT of Delhi, that department is examining issues relating to ST population migrated to Delhi so that they may also be extended benefit of welfare schemes implemented by different departments of Government of NCT of Delhi.

Also, non-formal pre-school education is one of the services provided to the children (3-6 years) through the Anganwadi Centres under the Integrated Child Development Programme (ICDS) of the Ministry of Women and Child Development, Government of India, which has Tribal Sub Plan (TSP) Component.

Statement

State-wise details of Scheduled Tribe population-Census-2011

Sl.No.	India/State/UT	ST Population
India		104545716
1.	Jammu and Kashmir	1493299
2.	Himachal Pradesh	392126
3.	Punjab	NST
4.	Chandigarh	NST
5.	Uttarakhand	291903
6.	Haryana	NST
7.	NCT of Delhi	NST
8.	Rajasthan	9238534
9.	Uttar Pradesh	1134273
10.	Bihar	1336573
11.	Sikkim	206360
12.	Arunachal Pradesh	951821
13.	Nagaland	1710973

Sl.No.	India/State/UT	ST Population
14.	Manipur	1167422
15.	Mizoram	1036115
16.	Tripura	1166813
17.	Meghalaya	2555861
18.	Assam	3884371
19.	West Bengal	5296953
20.	Jharkhand	8645042
21.	Odisha	9590756
22.	Chhattisgarh	7822902
23.	Madhya Pradesh	15316784
24.	Gujarat	8917174
25.	Daman and Diu	15363
26.	Dadra and Nagar Haveli	178564
27.	Maharashtra	10510213
28.	Telangana	3286928
29.	Andhra Pradesh	2631145
30.	Karnataka	4248987
31.	Goa	149275
32.	Lakshadweep	61120
33.	Kerala	484839
34.	Tamil Nadu	794697
35.	Puducherry	NST
36.	A and N Islands	28530

Note: No Notified Scheduled Tribes (NST) in Punjab, Chandigarh, Haryana, NCT Delhi and Puducherry.

Source: Office of Registrar General & Census Commissioner, India.

Rejection of claims under Forest Rights Act (FRA)

2065. SHRI T. RATHINAVEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that 60 per cent of the claims of tribals under the Forest Rights Act (FRA) have been rejected all over the country;

(b) if, so, the details thereof;